

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. D-52/GT/2012

Date: 21.6.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Petition No. D-52/GT/2012: For approval of tariff of Korba Super Thermal Power Station, Stage I & II, 2100 MW from 1.4.2009 to 31.03.2014 after truing up exercise**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **4.7.2013**:

Actual/Projected expenditure during 2009-14:

- (i) Justification for the claim of the actual /projected expenditure of ₹7638.48 lakh in 2009-14 for Ash dyke raising works & Ash evacuation from Dhanras Ash Dyke as against the projected/actual expenditure of ₹6885.72 lakh in 2009-14 allowed by the Commission in the tariff order dated 12.10.2012.
- (ii) For clarification/ confirmation that the actual expenditures in 2009-10, 2010-11 & 2011-12 are the final payments made and no balance payments remain.

2. Certification that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. If any asset has been taken out from service from the above said gross blocks, the same should be mentioned along with the date of putting the asset in use and the date of taking out from the service and also depreciation recovered.

3. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)